

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2710
ANSWERED ON:25.11.2010
PUBLIC DEPOSITS BY PSUS
Choudhary Shri Harish;Rama Devi Smt.

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government has received any complaint regarding violation of the terms and conditions related to public deposits and non- repayment of these deposits by the Public Sector Undertakings during the last three years;
- (b) if so, the details thereof during the last three years;
- (c) the details of companies against whom action has been taken in this regard during the said period; and
- (d) the details of companies against whom action is pending so far?

Answer

THE MINISTER OF CORPORATE AFFAIRS(SHRI SALMAN KHURSHID)

(a) to (d) : As per the information received from all Regional Directors(RDs) of the Ministry, 3 complaints one each during the years 2008-09, 2009-10 and 2010-11 have been received against M/s Sardar Sarovar Narmada Nigam Limited regarding non-receipt of matured deposit amount and interest thereon.

The RoC, Gujarat has taken up the matter with M/s Sardar Sarovar Narmada Nigam Ltd. for redressal of the complaints.